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MP-5011-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANDEEP N. BHATT

ON THE 20th OF AUGUST, 2026MISC. PETITION No. 5011 of 2026

*AYODHYAPURI RAHWASI KALYAN SAMITI THROUGH ITS
SECRETARY MR. M.K. SINGH*

Versus

*THE STATE OF MADHYA PRADESH THROUGH COLLECTOR
INDORE AND OTHERS*

.....
Appearance:

Shri Abhinav Dhanodkar advocate for the petitioner.

Shri Vishal Baheti, senior advocate with Shri Yogesh Hemnani
advocate for respondent no.3.

Shri Arnik Jain Government advocate for State.

Shri Vivek Yadav advocat for respondent No.4.
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ORDER

Heard counsel for the parties.

Pursuant to the order dated 19.8.2026, the record of civil suit No. RCSA-1700005/2016 is received. It transpires from the record that infact the matter is heard to some extent and thereafter for one reason or another, matter is adjourned before the Court of the judge who has heard arguments of the parties in court no. 31 who is now in charge of Court No. 22 and thereafter by way of administrative order, the matter is transferred to the new Court, i.e. Court of 32nd Additional District Judge Indore, where the matter is pending at present.



On perusal of the record, it seems that the proceedings are pending since 2009 which renumbered in year 2016 and required to be attended on priority basis. Though the earlier parties have already advanced arguments as reflected from the proceedings and it is also reflected that it is kept for further arguments as well as written submissions are also filed. Though it is always advisable to send the matter to the Presiding Officer who has heard the matter earlier in detail, however, considering the totality of facts and circumstances and more particularly apprehension shown by the parties, in the larger interest of justice, it deems proper to transfer the matter to the Court except the Courts who has charge of the 31st & 32nd Additional District Court, Indore except these two courts, the matter can be transferred to any other Court. Therefore, considering the totality of facts and circumstances, the matter is required to be transferred to the Court of learned 26th Additional District Judge, (Dr. Shubhra Singyh) Indore. As counsels for all the parties assured this Court that they will cooperate in the process of hearing and will not seek unnecessary adjournment as now matter is required to be argued finally by making final arguments, therefore, the concerned Judge where matter is now transferred shall give priority to this matter by hearing the arguments of the parties if required on day to day basis or by giving short adjournment if in case of need and try to dispose of the proceedings by considering the arguments of the parties in appropriate manner and also considering the material available on record in accordance with law as expeditiously as possible but not later than 90 days from the date of receipt of copy of this order. The parties are duty bound as assured by



counsel that parties shall cooperate in the matter and will not ask unnecessary adjournment in the matter. In view of this order passed by this Court, other applications, if any, for transfer of the Court proceedings under Section 24 of CPC, is not required to be considered any further. Counsel for respondent no. 4 has also shown his willingness not to press the application which is pending.

With above directions, the writ petition is disposed off accordingly. Registry shall do needful to send back records of the learned District court through the messenger by tomorrow.

(SANDEEP N. BHATT)
JUDGE

BDJ